

ITEM NO.1501  
(For judgment)

COURT NO.13

SECTION III-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s).4489/2019 @ SLP(C)No.23505/2017

(Arising out of impugned final judgment and order dated 31-3-2017  
in SB No.947/2010 passed by the High Court of Judicature at  
Allahabad)

NARENDRA KUMAR

Appellant(s)

VERSUS

CHAIRMAN AND MANAGING DIRECTOR, SYNDICATE BANK & ORS. Respondent(s)

Date : 30-04-2019 This appeal was called on for pronouncement of  
judgment today.

For Appellant(s) Ms. Puja Sharma,AOR

For Respondent(s) Mr. Rajiv Nanda,AOR  
Ms. Anil Katiyar,AOR

Hon'ble Mr. Justice Sanjay Kishan Kaul pronounced the  
Reportable judgment of the Bench comprising Hon'ble Mr.  
Justice S.A. Bobde, His Lordship and Hon'ble Ms. Justice  
Indira Banerjee.

Leave granted.

The appeal is allowed in terms of the signed  
Reportable judgment, imposing costs on Respondent No.1-  
bank, quantified at Rs.25,000/-. The amount due to the  
appellant alongwith interest, as per norms, and the cost  
imposed be remitted to the appellant by Respondent No.1  
within a maximum period of 2 months from today.

Pending application, if any, stands disposed of.

(Anita Rani Ahuja)  
Branch Officer

(Sarita Purohit)  
AR-cum-PS

(Signed Reportable judgment is placed on the file)